

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.289/2020

Dated Friday, the 6th day of March, 2020

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

C. Sarmila

Data Entry Operator

Puducherry Pollution Control Committee

Puducherry – 605 005. ... Applicant

By Advocate M/s R. Rajesh Kumar

Vs

1. Government of Puducherry

Rep by its Secretary (Environment)/

Chairman

Puducherry Pollution Control Committee

Chief Secretariat, Puducherry – 605 001.

2. The Member Secretary

Puducherry Pollution Control Committee

III Floor, PHB Building

Anna Nagar, Puducherry – 605 005 Respondents

By Advocate Ms.Devie Soccalingame

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the 2nd respondent to pass a speaking order on representation dated 29.1.2017 and 16.12.2019 of the applicant within a time stipulated by this Tribunal and pass such or other order as this Tribunal may deem fit and proper in the circumstances of the case and thus render justice.”

2. The applicant was initially appointed as Data Entry Operator (DEO) on 22.02.2002 through Pondicherry Employment Exchange on Temporary basis on a consolidated payment of Rs.4000/- pm and by order dated 30.11.2007 she was absorbed as DEO on adhoc basis and thereafter by order dated 23.09.2015 she was regularized in the said post w.e.f 21.07.2015 which clearly stated that the applicant is placed on probation for two years. When she completed 2 years probation period, she made a representation dated 21.09.2017 and when there is no response she made another representation dated 16.12.2019 to the competent authority which evoked no positive response. Hence this OA.
3. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant has filed representation dated 16.12.2019 before the competent authority regarding her grievance which is still pending and no order is passed till now. She will be satisfied if the said representation is disposed of within a stipulated time frame.

4. Ms.Devie Soccalingame, takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the representation of the applicant on merits.

5. In view of the limited submission and without going into the merits of the case, the OA is disposed of in the following lines:

"The competent authority is directed to consider the applicant's representation dated 16.12.2019 in the light of relevant rules and regulations and pass a reasoned and speaking order, within a period of three months from the date of receipt of a copy of this order."

**(T.JACOB)
MEMBER (A)**

06.03.2020

M.T.

**(P.MADHAVAN)
MEMBER (J)**